

Indian Express, Ahmedabad

Saturday, 11th January 2020: Page: 12

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NO FIR LODGED IN TRIPLE TALAQCASE LITTMAN RIGHTS LITTMAN TIGHTS COT Human rights commission notice to Mumbai top cop

TABASSUM BARNAGARWALA

MUMBAI, JANUARY 10

IN A first, the Maharashtra State Human Rights Commission has intervened in a triple talaq case, taking suo motu cognizance after the police allegedly refused to register an FIR despite enactment of the Muslim Women (Protection of Rights on Marriage) Act, 2019.

The commission, through a notice to the Mumbai Police commissioner on January 1, has asked for an inquiry into the matter. It has questioned the po-

lice why an FIR was not lodged despite repeated visits by a 34year-old woman to the BKC police station since August 2019. The commission will hear the matter on January 18.

Niloufer Syed was allegedly given triple talag by her husband Moiuddin Syed (36), a driver, on April 11, 2019. She had married Moiuddin in 2006 and the two have five children. She currently works as a caterer.

Speaking to The Indian Express, Niloufer, who stays at her parents' house in Bandra East, said: "He said 'talag talag talag' and left the house... Later. he married another woman."

She claimed that she does not receive any maintenance from Moiuddin, "I have visited several maulanas (spiritual leaders) and women support groups... In August 2019, after the Muslim women Act was enacted, I approached BKC police to get an FIR registered but the officers there refused to do so. Since then, I have visited the police station at least five times, but no FIR has been registered."

Zubeida Khatoon, from NGO Bharatiya Mahila Muslim Andolan, said she has personally visited the police station with a written complaint on several occasions with Niloufer. "They

would ask us to come later. Amid all these, officers at the station were transferred and we had to repeat the whole process," she added. When contacted, Manoi Sharma. Additional Commissioner of Police (West Region), claimed that Niloufer had submitted a letter asking the police not to register an FIR. "This is the information I have received from BKC police station," he said.

Niloufer, however, denied the claim. "I have submitted only one letter to the police, seeking to register an FIR against my husband," she said.

Counsellor Nirmala Kahar. who is handling Niloufer's case

at Bharativa Mahila Muslim Andolan (BMMA), said: "She was subjected to abuse, humiliation and even violence for several years."

Meanwhile, soon after the commission issued a notice to the police. Mojuddin visited the office of BMMA on Tuesday and assured to pay a maintenance of Rs 5,000 per month for Niloufer and their children. Moiuddin lives in Andheri with his second wife. The practice of triple talag was held unconstitutional by Supreme Court in 2017. In 2019, the Parliament had passed a law making the practice illegal and a criminal offence.



Rajasthan patrika, Kota

Saturday, 11th January 2020; Page: 6

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एसीबी न्यायालय ने किया खारिज

राज्य मानवाधिकार आयोग के तत्कालीन अध्यक्ष के खिलाफ परिवाद खारिज

कोटा. प्रशःकार निवारण नामालय के न्यायाधीत प्रमोदकुमार मलिक ने बुक्रकार को राज्य मानवाधिकार आयोग के तत्कालीन अञ्यक एवआर कुडी एवं अन्य के विरुद्ध प्रस्तुत परिवार खारिज कर दिंगा।

परिवादी अभिकात अशोक कृपशानी ने 2016 में प्रस्तुत परिवाद में आताया था कि राज्य मानवाधिकार आयोग के तत्कालीन अञ्चल्ल एवआर कुडी, भगवाती जेतवानी व डॉ. जेतानंद जेठवानी व अन्य के विरुद्ध उसने 2013 में दिल्ली सिविश न्यायानक में पामला

दर्ज कराया था। यह विचाराधीन है। कुपलानी ने परिवाद में जलया कि आरोधियों ने उसे अपमानित कर एवं दिल्ली स्थित न्यायालय के न्यायाधीश को दुर्धिरेश करने के प्रयास किया। आरोधियों इ.स. न्यायालय में पूर्व में निर्धित परिवाद को कुटरियत नकते लिफिक की मिलीभगत से प्रास्त की गई। इन्हें दिल्ली सिधिल न्यायालय में प्रेस कर निर्धाय अपने पक्ष में कखाने का प्रयास किया गया। प्रकरण पर एसीबी न्यायालय ने परिवादी को सुनकर परिवाद खारिज कर दिया।



Indian Express, Kolkata

Saturday, 11th January 2020; Page: 6

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NO FIR IN TRIPLE TALAQ CASE

Human rights panel notice to Mumbai commissioner

TABASSUM BARNAGARWALA

MUMBAI, JANUARY 10

IN A first, the Maharashtra State Human Rights Commission has intervened in a triple talaq case, taking suo motu cognizance after the police allegedly refused to register an FIR despite the enactment of the Muslim Women (Protection of Rights on Marriage) Act, 2019.

The commission, through a notice to the Mumbai Police commissioner on January 1, has asked for an inquiry into the matter. It has questioned the police why an FIR was not lodged despited repeated visits by a 34-year-old woman to the BKC police station since August 2019. The commission will hear the matter on January 18.

Niloufer Syed was allegedly given triple talaq by her husband Moiuddin Syed (36), on April 11, 2019. She had married Moiuddin in 2006 and the two have five children. She currently works as a caterer.

Speaking to The Indian

Express, Niloufer, who now stays with her parents, said: "He said 'talaq talaq talaq' and left... Later, he married another woman."

She claimed that she does not receive any maintenance from Moiuddin. "I have visited several maulanas (spiritual leaders) and women support groups... In August 2019, after the Muslim women Act was enacted, I approached BKC police to get an FIR registered but the officers there refused to do so. Since then, I have visited the police station at least five times, but no FIR has been registered."

Zubeida Khatoon, from NGO Bharatiya Mahila Muslim Andolan, said she visited the police station with a written complaint on several occasions with Niloufer. "They would ask us to come later. Amid all this, officers at the station were transferred and we had to repeat the whole process," she added.

When contacted, Manoj Sharma, Additional Commissioner of Police (West Region), claimed Niloufer had submitted a letter asking the police not to register an FIR.



Dainik Bhaskar, Kota

Saturday, 11th January 2020; Page: 13

Width: 8.20 cms; Height: 7.21 cms; a4; ID: 81.2020-01-11.57

देशभर में नागरिकता संशोधन कानून लागू, नोटिफिकेशन जारी

नर्ड दिल्ली | नागरिकता संशोधन कोर्ट में ट्रांसफर करने की मांग में धार्मिक प्रताडना के बाद 31 होनी है। दिसंबर, 2014 तक भारत आए

कानून (सीएए) शुक्रवार से देश से जुड़ी केंद्र की याचिका पर 22 में लागू हो गया। गृह मंत्रालय ने जनवरी को सुनवाई होगी। सीएए के नोटिफिकेशन जारी कर दिया। इसमें खिलाफ दायर अन्य याचिकाओं पर पाक, बांग्लादेश व अफगानिस्तान भी सप्रीम कोर्ट में उसी दिन सनवाई

सॉलिसीटर जनरल तुषार मेहता हिंदू, सिख, ईसाई, बौद्ध, जैन ने कहा कि सीएए की संवैधानिकता व पारसी समुदाय के लोगों को के एक ही सवाल पर हाई कोर्ट नागरिकता देने का प्रावधान है। दूसरी के अलग-अलग फैसलों से तरफ, इस कानून की संवैधानिक विरोधाभासी स्थिति पैदा हो सकती वैधता को चुनौती देते हुए विभिन्न है। इसके चलते सुप्रीम कोर्ट का हाईकोर्ट में दायर याचिकाएं सुप्रीम दखल जरूरी होगा।